

रक्षा मन्त्रालय में राज्य मंत्री (श्री शिवराज वी० पाटिल) : (क) से (ग). नये रक्षा आयुध कारखानों की स्थापित करने के लिए विचाराधीन प्रस्तावों पर सरकार ने कोई अन्तिम फैसला नहीं किया है। रक्षा उत्पादन की नई इकाइयों को अपने स्वयं में स्थापित करने में उत्तर प्रदेश सहित कई राज्य सरकारों ने दिलचस्पी दिखाई है।

प्रस्तावित नई इकाइयों को कहाँ स्थापित किया जाए इस प्रश्न पर विचार करने के लिए रक्षा उत्पादन सचिव ने उत्तर प्रदेश सरकार द्वारा भेजे गए प्रस्ताव के आधार पर लखनऊ का दौरा किया था।

**Creation of a base for 10 per cent Industrial Growth**

1257. SHRI K. P. SINGH DEO:

SHRI CHITTA BASU:

Will the Minister of INDUSTRY be pleased to state:

(a) whether a review of industrial activity suggests that it would be possible to create the base for a steady 10 per cent growth in production for 1981-82;

(b) if so, what is the basis of the review which gives this reassuring projection for the future; and

(c) what measures were taken by the present Government to rejuvenate the industrial growth during 1979-80 and whether they are giving indications of good results?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) to (c). The backlog of negative rate of growth during 1979-80 continued in the initial months of the current financial year. However, as per latest indications, industrial

production has shown a revival since July, 1980. The production of crucial industries put together, namely, electricity, coal, saleable steel, petroleum refinery products, crude petroleum and cement in the overall works out to be 11.3 per cent higher in January, 1981 than in the corresponding month of last year.

Factors affecting industrial production have been receiving keen attention at the highest level and appropriate remedial measures have been taken to remove various constraints. Utmost emphasis has been laid on optimum utilisation of existing capacity and serious efforts have been made from the beginning of 1980 to ease the infrastructural bottlenecks. As a result of the positive policy attitudes taken by the Government, it may be expected that there would be an improvement in the performance of the industrial sector in the ensuing years.

**Anomalies in Grades of Civilian Employees of Naval Dockyard, Bombay**

1258. SHRI BAPUSAHEB PARULKAR: Will the Minister of DEFENCE be pleased to remove ano-

(a) whether it is a fact that after the Third Pay Commission, an Expert Classification Committee was appointed by Government to remove anomalies in grades of the civilian employees of Naval Dockyard, Bombay;

(b) whether the report of the Classification Committee was submitted in 1978 and to remove some more anomalies one man commission was appointed in 1979 and the report of the committee has been submitted to Government in the same year; and

(c) the details of both the reports and action taken thereon and if no action has been taken, the reasons therefor and what action government propose to take in the matter?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):** (a) to (c). Pursuant to the recommendations of the Third Pay Commission, an Expert Classification Committee was appointed, which evaluated all industrial and a few non-industrial jobs in Defence Establishments, including those in Naval Dockyard, Bombay. The Committee made its report in 1979. It was followed by another Committee, namely, Common Category Jobs Committee, which submitted its report in February, 1980.

While the report of the first Committee contained detailed proposals for fitment of Defence workers in pay scales relevant to their skill, as evaluated by that Committee, the second report mainly dealt with the question of parity in grade structure between Defence and Railway workers. Both these reports have been examined and a decision in the matter is expected in the near future.

#### Recovery Certificates of Provident Fund

31st December, 1980 and the number Will the Minister of LABOUR be pleased to state:

(a) the Provident Fund dues as on 31st December, 1980 and the number of recovery certificates pending with different Collectors as on 31st December, 1980 State-wise; and

(b) the number of establishments and the total membership covered under the Provident Fund Act as on 31st December, 1980?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA):** (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

#### Import of Power Generating Equipments

1260. **PROF. AJIT KUMAR MEHTA:** Will the Minister of INDUSTRY be pleased to state:

(c) whether with the present program have decided not to allow the State Governments to import power generating equipment for their power projects;

(b) if so, the present production by the Bharat Heavy Electricals Ltd. (BHEL) of various generating units such as 60, 110, 200, 210 MW and above as against the installed capacity;

(c) whether with the present production of power generating units BHEL is able to meet the requirements of the various States;

(d) if not, the reasons for not allowing the State Governments to import power generating equipment; and

(e) its likely impact on the power generation programme of the State Governments?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA):** (a) No, Sir. There is no decision to disallow the import of power generation equipment altogether.

(b) and (c). BHEL hopes to fully meet the requirement of power generating equipment for power programme envisaged in the VI plan. A statement indicating the installed capacity for sets of various ratings and the order book position of BHEL for the years 1981-82 to 1984-85 is enclosed.

(d) and (e). Do not arise.